

and others is pending in the court of the Civil Judge-Magistrate Udaipur. During the pendency of the criminal case enquiries have to be conducted with due regard to the provisions of the law and this takes time.

(c) This will depend on the progress in the court case.

LEAVE TRAVEL CONCESSION TO CENTRAL GOVERNMENT EMPLOYEES

3633. SHRI N. R. DEOGHARE :
SHRI NIHAL SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Central Government employees are given Leave Travel Concession once in two years to visit their home town;

(b) whether it is also a fact that those employees whose home town is their place of work are not entitled to any such concession;

(c) if so, whether the Government propose to give a concession to such employees for travelling once in two years to any place of their choice; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) Yes Sir.

(b) Yes Sir.

(c) No Sir.

(d) The Scheme of Leave Travel Concession is not intended to subsidize travel expenses to places other than the home town of the Government servant.

AIRPORTS FOR LANDING JUMBO JETS

3634. SHRI ONKAR LAL BERWA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the names of places where airports for the purpose of landing Jumbo Jets would be constructed ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : It is not proposed to construct

any new airports for the Jumbo Jets. The facilities available at the existing international airports at Delhi, Calcutta, Bombay and Madras are being augmented to make them suitable for the operation of these new planes.

VISITS BY MINISTERS ABROAD

3635. SHRI R. K. BIRLA : Will the Minister of HOME AFFAIRS be pleased to state whether there is any Minister, Minister of State or Deputy Minister in the present Council of Ministers who has not been to any foreign country during his ministership, and if so, the names of those Ministers ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : The information is being collected and will be laid on the Table of the House.

CENTRAL GOVERNMENT EMPLOYEES' RIGHT TO STRIKE

3636. SHRI S. M. BANERJEE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Central Government employees' organisations throughout the country have made an appeal to the Prime Minister not to take away the right to strike; and

(b) if so, her reaction thereto and whether she is likely to discuss this matter further with the employees' representatives ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) Does not arise.

एक केन्द्रीय विश्वविद्यालय से सेवानिवृत्त हुए एक व्यक्ति की संघ लोक सेवा आयोग के सदस्य के रूप में नियुक्ति

3639. श्री प्रकाशवीर शास्त्री : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :
(क) क्या संघ लोक सेवा आयोग में कोई ऐसा सदस्य है जिसने एक केन्द्रीय